

By E mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-49/2000/ 261 /A

From :- Smti. Kanchan Newar,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri C. Das,  
District & Sessions Judge,  
Baksa.

Dated Guwahati the <sup>nd</sup> 22 January 2019.

Sub: Earned Leave.

Ref:- Your letter No. DJ/ BAK/2019/88, dtd. 17.01.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 10 (ten) days Earned Leave w.e.f. 02.01.2019 to 11.01.2019 (prefixing 01.01.2019 and suffixing 12.01.2019 to 16.01.2019 being holidays), has been granted/~~rejected~~.

Further, you are allowed to hand over charge of your Court and office to the Chief Judicial Magistrate cum Civil Judge, Baksa from the morning of 02.01.2019 to the morning of 17.01.2019 retrospectively.

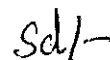
Yours faithfully,



**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-49/2000/ 262 /A, dated 22.01.19 File  
Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.



**JT. REGISTRAR (VIGILANCE)**